

mode accountable under this sub-clause so that they keep strict vigil in order to check such things. If someone is apprehended for having been responsible for this kind of an accident where the plane is damaged and people are killed, then it cannot be considered as an ordinary crime. Deterrent punishment such as Death-Sentence should be awarded in such cases.

Therefore, I want to submit that stringent laws should be framed in this regard and the officers under whose jurisdiction such areas fall, should be made accountable and provisions for their punishment should be included in it.

[*English*]

MR. DEPUTY SPEAKER : Mr. Yogesh, you can continue tomorrow. Now, Mrs. Sheila Dikshit will lay papers on the Table.

18.00 hrs

PAPERS LAID ON THE TABLE--(Contd.)

[*English*]

Correspondence between Prime Minister and Some Opposition Members

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRIMATI SHEILA DIKSHIT) : I beg to lay on the Table documents relating to the correspondence between the Prime Minister and some Opposition Members.

[*Placed in Library. See No. LT-6349/88*]

SHRI BASUDEB ACHARIA : We demanded this.

18.10 hrs

*The Lok Sabha then adjourned till Eleven of the Clock on Friday, August 5, 1988/Sravana 14, 1910 (Saka)*